

Shri Raj Bahadur, I lay on the Table under sub-section (3) of section 458 Of the Merchant Shipping Act, 1958, a copy of the Ministry of Transport Notification G.S.R. No. 1838, dated the 22nd November, 1963, publishing the Merchant Shipping (Apprenticeship to Sea Service) Second Amendment Rules, 1963. [Placed in Library. See No. LT-2235/64.]

I. THE INDIAN ADMINISTRATIVE SERVICE (CADRE) AMENDMENT RULES, 1963

II. THE INDIAN POLICE SERVICE (CADRE) AMENDMENT RULES, 1963

SHRI R. M. HAJARNAVIS: I also lay on the Table, under sub-section (2) of section 3 of the AU India Services Act, 1951, a copy each of the following Notifications of the Ministry of Home Affairs:

- (i) Notification G.S.R. No...3, dated the 26th December, 1963, publishing the Indian Administrative Service (Cadre) Amendment Rules, 1963.
- (ii) Notification G.S.R. No. 4, dated the 26th December, 1963, publishing the Indian Police Service (Cadre) Amendment Rules, 1963.

[Placed in Library. Set No. LT-2322/64 for (i) and (ii).]

THE DELHI ELECTORAL COLLEGE (ELECTION OF MEMBERS) AMENDMENT RULES, 1964

THE DEPUTY MINISTER IN THE MINISTRY OF LAW (SHRI BIBV.DHEN-DRA MISRA): I lay on the Table, under sub-section (3) of section 28 of the Representation of the People Act, 1950, a copy of the Ministry of Law Notification S.O. No. 330, dated the 21st January, 1964, publishing the Delhi Electoral College (Election of Members) Amendment Rules, 1964. [Placed in Library. See No. LT-2288/64.]

THE SALAR JUNG MUSEUM (THIRD AMENDMENT) RULES, 1963

THE DEPUTY MINISTER IN THE MINISTRY OF EDUCATION (SHRI BHAKT DARSHAN): I lay on the Table, under sub-section (3) of section 27 of the Salar Jung Museum Act, 1961, a copy of the Ministry of Education (Department of Education) Notification G.S.R. No. 1962, dated the 18th December, 1963, publishing the Salar Jung Museum (Third Amendment) Rules, 1963. [Placed in Library. See No. LT-2259/64.]

ANNOUNCEMENT RE CONVICTION OF SHRI R. GOPALAKRISHNAN, M.P.

THE DEPUTY CHAIRMAN: I have to inform Members that I have received the following communication dated the 8th February, 1964, from the Sessions Judge, South Arcot District, Cuddalore:

"I have the honour to inform you that Shri R. Gopalakrishnan, son of Ramasami Mazharayar, Member of the Rajya Sabha (residing at No. 79, 5th Cross Road, Kanaka-sabainagar, Chidambaram in South Arcot District of the Madras State) was tried at the court of Session, before me in Sessions case No. 87 of 63 as 1st accused on a charge of criminal conspiracy to murder one Dhanapal, punishable under section 120-B read with section 302— I.P.C.

Today, i.e. 8th February, 1964 the trial lasting for 18 days, I found him guilty of the offence punishable under section 120-B read with section 302 I.P.C, and sentenced him to imprisonment for life.

He is today committed to the Central Jail, Vellore (North Arcot District) to undergo the sentence of imprisonment for life."